

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 779/2014

**IN THE MATTER OF:**

**Shagoon Travels Pvt. Ltd. & Anr.**

.....Petitioner

**v.**

**Registrar of Companies**

.....Respondent

**SECTION : UNDER SECTION 560(6)**

**Order delivered on 11.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Petitioner(s):

For the Non-applicants:

Ms. Mamta Mehra & Ms. Sangeeta Chandra,  
Advocates/Objector

For the ROC/RD Delhi:

Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned counsel for the objector has stated that in a settlement the company has fallen to the share of the petitioner but no decree has yet been drawn by the Hon'ble High Court giving effect to the settlement and the matter is still pending. The matter is now fixed for 01.02.2018.

Keeping in view the pendency of the proceeding, we defer the hearing to 05.03.2018.

Sd/-

**(M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**11.01.2018**  
**Vineet**